COMMITTEE ON THE WELFARE ()F SCHEDULED CASTES AND SCHEDULED TRIBES

(1988-89)

(EIGHTH LOK SABHA)

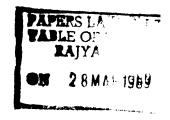
FORTY-THIRD REPORT

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DEPARTMENT OF EDUCATION)

Action taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Eighth Lok Sabha) on the Ministry of Human Resource Development (Deptt. of Education)—Reservations for and Employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to the Scheduled Caste and Scheduled Tribe students.





Presented to Lok Sabha on

Laid in Rajya Sabha on

LOK SABHA SECRETARIAT NEW DELHI

December, 1988/Agrahayana 1910 (Saka)
Price; Rs. 18.00

CORRIGENDA TO

43RD REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (1938-89) EIGHTH LOK SABHA.

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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (1988-89)

Shri Arvind Netam-Chairman.

MEMBERS

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- 2 Shri D. M. Chanan—Deputy Secretary
- 3. Shri R. K. Chatterjee-Officer on Special Duty

^{*}Ceased to be member of the Committee on his resignation from Rajya Sabhaw. E. F. 9 August, 1988.

INTRODUCTION

- I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to submit the Report on their behalf, present this Forty-third Report (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Thirty-eighth Report (Eighth Lok Sabha) on the Ministry of Human Resource Development (Department of Education)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to the Scheduled Caste and Scheduled Tribe students.
- 2. The Report was considered and adopted by the Committee on 11 November, 1988.
 - 3. The Report has been divided into the following Chapters:
 - I. Report
 - II. Recommendations/Observations which have been accepted by Government.
 - III. Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies.
 - IV. Recommendation/Observation in respect of which reply of Government have not been accepted by the Committee and which requires reiteration.
 - V. Recommendations/Observations in respect of which final replies of Government have not been received.
- 4. An analysis of the Action Taken by Government on the recommendations contained in the 38th Report of the Committee is given in Appendix. It would be observed therefrom that out of 4° recommendations made in the Report 28 recommendations i.e 66.67 per cent have been accepted by the Government; the Committee

do not desire to pursue 6 recommendations i.e. 14.29 per cent of their recommendations in view of the Government's replies, one recommendation i.e. 2.38 per cent in respect of which reply of Government has not been accepted by the Committee, require reiteration; and for 7 recommendations i.e. 16.66 per cent, final replies of the Government have not been received.

Ann I Nelan

New Delhi;

ARVIND NETAM,

November 7, 1988

Chairman,

Kartika 16, 1910 (Saka)

Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

CHAPTER I

REPORT

This Report of the Committee deals with the Action Taken by Government on the recommendations/observations contained in the Thirty-eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Eighth Lok Sabha) on the Ministry of Human Resource Development (Deptt. of Education)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to the Scheduled Caste and Scheduled Tribe students.

- 1.2 In para 4.75 of their Thirty-eighth Report the Committee had stressed that "carry forward of posts does not mean non-filling of such posts. It simply means that if an SC/ST candidate is not available in a particular recruitment, the post may be filled by a general category candidate and in subsequent years the efforts should be made to fill up the carry forward vacancy alongwith other vacancies that may arise." They had recommended that "The practice of carry forward of posts reserved for SCs/STs in the category of lecturers should be introduced in all the Central Universities immediately as provided in the Government directives on the subject so that candidates belonging to SCs/STs get their due in appointments to the cadre of lecturers in the Central Universities."
- 1.3 In their reply dated 27 September, 1988 the Ministry of Resource Development (Deptt. of Education) stated that "the matter was considered by the Committee of Vice-Chancellors of the Central Universities and later on by the Standing Committee of the University Grants Commission on the Welfare of SCs/STs in Indian Universities. The recommendations made by both these Committees were finally considered by the University Grants Commission in its meeting held on 28th June, 1988. The Commission was of the view that the academic programmes in the Universities would suffer if the practice of carry forward of posts reserved for SCs/STs in the category of lecturers is introduced in the Central The Commission did not therefore, agree with the Universities. recommendation made by the Parliamentary Committee in this regard. The Department of Education endorse the views of the University Grants Commission."

1.4 The Committee are not satisfied with the reply of the Government that the academic programmes in the Universities would suffer if the practice of carry forward of posts reserved for SCs/STs in the category of lecturers is introduced in the Central Universities. The Committee, therefore, reiterate their carlier recommendation that the practice of carry forward of vacancies reserved for SCs/STs in the category of lecturers be introduced in all the Central Universities.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation Sl. No. 2 (Para No. 2.9)

The Committee note that out of nine Central Universities barrring Aligarh Muslim University, all the Universities have adopted
UGC guidelines regarding reservations for SCs/STs in services.
However, as pointed out by the Registrar of Banaras Hindu University, there have been certain delays in the implementation of these
guidelines. The Committee recommend that once the guidelines
have been adopted for implementation, the universities should do
their best to implement those expeditiously and in tote so that the
desired benefit accrues to SC/ST persons.

Reply of the Government

The recommendation has been brought to the notice of the Central Universities for their guidance and necessary action.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U.5 dt. 27th Sep., 1988]

Recommendation Sl. No. 4 (Para No. 2.20)

The Committee note that in spite of the assurance given by the then Ministry of Education in September, 1983, the University Grants Commission Act has not been amended so far to make the guidelines of the UGC in regard to the implementation of the reservation orders in the Central Universities applicable automatically. The reason for the delay has been stated to be that at the time of giving the assurance the Ministry had a plan to give wider powers to UGC and to expand the scope of its activities, the intention being to make UGC a kind of an overall umbrella with certain Sub-Commissions with greater scope of activities. However, subsequently this question was linked with the formulation of the new education policy under which the decision has been taken to constitute another Apex Body for higher education. During the evidence the Special Secretary, Ministry of Human Resource Development, assured the Committee that the decision to implement the earlier recommendation of the Committee has not been dropped.

The Committee appreciate the apprehension of the Universities Authorities that the autonomy enjoyed by them in the field of academics should not diluted be bv means. Keeping all the factors in view, the Committee recommend that the University Grants Commission Act may be amended in a Limited way to make only the Commission's guidelines regarding implementation of the reservation policy applicable automatically in all the Central Universities at the earliest which will be inharmony with the Constitutional provisions regarding the welfare of Scheduled Castes/Scheduled Tribes. In the alternative the Central Universities should amend their statutes immediately agreeing to the implementation of the UGC guidelines in this regard to ward off their apprehensions about the possibility of the dilution of the autonomy enjoyed by them in the field of generation and dissemination of knowledge.

Reply of the Government

Keeping in view the apprehension of the University authorities about possibility of dilution of the autonomy enjoyed by them. it has been decided to accept the alternative suggestion of the Committee that the universities should amend their statutes agreeing to implement the UGC guidelines for reservations for Scheduled Castes and Scheduled Tribes. The Central Universities have been requested to take immediate steps to amend their Statutes/Ordinances suitably.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U.5 dt. 27th Sept., 1988]

Recommendation Sl. No. 6 (Para No. 38)

The Committee have been informed that the Officer-in-charge of the Cell does not visit the Headquarters of the Universities regularly to oversee the implementation of the reservation policy. The Committee recommend that to have an effective feedback on the implementation of the reservation policy, the Officer-in-charge of the Cell should make it an annual feature to visit the headquarters of the Central Universities so that if there are any lacunae in the implementation of the policy, these are rectified at the very initial stage.

Reply of the Government

The recommendation of the Committee that the Officer-in-charge of the Cell should make an annual feature to visit headquarters of the Central Universities has been noted for compliance.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 8 (Para No. 3.16)

The Committee have been informed that a Liaison Officer been appointed right from the time the Government instructions were received by the Ministry of Human Resource Development. However, the functions of this liaison Officer were not to look after the UGC and the Universities because they were considered to be autonomous bodies. The Committee consider it to be a lapse on the part of the part of the Ministry which is the nodal Ministry to ensure the implementation of reservation orders of the Government in the UGC and the Central Universities irrespective of their autonomous status. If the Committee were to accept the stance of the Ministry then there should not have been any need of the special cell in the Bureau of University and Higher Education of the Department of Education to maintain liaison with the UGC and to oversee the implementation of the Union Government's policy of reservations for SCs/STs in Central Universities and Colleges. The Committee recommend that the Liaison Officer in the Ministry should be assigned the duties of overseeing the implementation of reservation orders also by the UGC and the Central Universities.

Reply of the Government

The recommendation has been noted for implementation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 8 (Para No. 3.17)

The Committee have been informed that Liaison Officers have been appointed in the UGC and the Central Universities to look after the work relating to the implementation of the reservation policy of the Government. However, no training is imparted to the Liaison Officers to make them conversant with the duties assigned to them. The Committee recommend that regular training programmes for the Liaison Officers in the UGC and the Universities should be initiated by the Ministry so that they know clearly what their duties are and how the orders regarding reservations for SCs/STs are to be implemented.

Reply of the Government

The recommendation has been accepted for implementation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 10 (Para No. 3 22)

The Committee note that in addition to the implementation of the reservation policy of the Government of India, the UGC has instituted a number of additional programmes for the welfare of SCs STs. To monitor their implementation along with the implementation of the reservation orders the UGC has instituted 65 cells in 65 universities. The UGC is providing substantial aid to the universities in conducting these activities by providing adequate manpower. These cells are supported on 100 per cent basis and all through upto 1990. These cells are required not only to collect data on the implementation of reservation policy but also act as Liaison Offices for the Universities as well as for the colleges affiliated to the Universities. The Central Cell of the UGC is required to collect massive data about the implementation of reservation policy and other innovative schemes introduced by the UGC. However, the response has not been 100 per cent on the part of the Universities so much so that the data analysed in 1984-85 and 1985-86 is to the extent of only 30 to 40 per cent of the entire data required. The Committee recommend that the UGC should take up the matter suitably with the concerned universities to impress upon them the need of providing 100 per cent data to the UGC Cell to enable it to monitor the implementation of the reservation policy and other schemes introduced by the UGC in constructive manner so that these yield the desired results and the lacunae found in their implementation are rectified at the right time.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. 13 (Para No. 4.7)

The Committee have been informed that the vacancies reserved for Scheduled Castes/Scheduled Tribes are not sent to All India for announcement except in the case of Banaras Hindu University and Pondicherry University. The Committee recommend that the practice of broadcasting the vacancies on AIR should be uniformaly resorted to by all Central Universities as assured by the Special Secretary. Ministry of Human Resource Development during the evidence.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take necessary action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

.... Recommendation Sl. No. 14 (Para No. 4.8)

The Committee note that none of the Central Universities makes any announcement through the Doordarshan regarding the recruitments to be made to fill posts reserved for SCs/STs. The reason for this is stated to be the exhorbitant costs involved. The Committee recommend that UGC/Central Universities take up the matter suitably with the Doordarshan authorities to explore the possibility of telecasting their recruitment requirements through local programmes by Doordarshan more so because Doordarshan is likely to introduce 'Rozgar Samachar' in their local telecasts.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 15 (Para No. 4.9)

The Committee note that at present copies of the advertisements issued by the UGC/Central Universities are not sent to SC|ST Associations, all the local MPs, MLAs and also to the Parliamentary Committee on the Welfare of SCs|STs. The Committee recommend that copies of the advertisements should invariably be sent to SC/ST Associations, local MPs/MLAs and Parliamentary Committee as assured by the representative of the Ministry during evidence.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take necessary steps for the mplementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 17 (Para No. 4.14)

The Committee note that the Central Universities do not indicate the number of posts reserved for SCs|STs in the newspaper advertisements and in the requisitions to Employment Exchanges to attract sufficient number of suitable SC/ST candidates. The Committee recommend that all Central Universities should indicate the exact or approximate number of posts reserved for SCs|STs in press advertisements|requisitions to employment exchanges so that more and more suitable SC|ST candidates feel interested to apply for the post reserved for them,

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take appropriate action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 19 (Para No. 4.18)

The Committee note that University Grants Commission/Central University do not communicate the reasons of rejection of SC/ST candidates to the employment exchanges in spite of Government orders which are mandatory in nature. The Committee are not convinced by the argument of the representative of the Ministry of Human Resource Development that communication of the reasons to the Employment Exchanges will amount to putting a label against the person rejected and stand in the way of his getting employment subsequently. On the contrary the Committee feel that if the Employment Exchange is made aware of the deficiencies in general of aspects which are taken into account for selection for recruitment in a particular institution, it will be no reflection on any individual candiate.

Rather, in the opinion of the Committee communication of reason of rejection along with a list of candidates rejected will obviate the chances of names of rejected candidates being struck off of the rosters of exchanges. The Committee recommend that reasons of the rejection of SCs/STs should invariably be communicated to the Employment Exchanges to enable them to sponsor right type of candidates in subsequent recruitments.

.. Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take necessary action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 20 (Para No. 4.21)

The Committee note that in University Grants Commission/ Central Universities interview letters are generally sent under certificate of posting while appointment letters are sent by registered post.

The Committee recommend that a copy of interview letters should also be sent through Registered Post to SCs/STs to insure its safe delivery as assured during evidence.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take necessary action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 21 (Para No. 4.24)

The Committee note that in University Grants Commission/Central Universities generally 10 to 20 days notice is given to all candidates including those belonging to SCs/STs for interview.

The Committee recommend that a minimum period of twenty days should be given to all candidates including SC/ST candidates for interview as agreed to during the evidence.

Reply of the Government

The recommendation has been accepted and the Central Univerisities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 22 (Para No. 4.27)

The Committee note that in the case of Banaras Hindu University, Hyderabad University, Indira Gandhi National Open University Jawaharla) the University, Nehru SC/ST are interviewed separate dates. in separate blocks or on However, in the case of other universities. rate interviews were held fod SC/ST candidates. The Committee recommend that the SC/ST candidates in the University Grants Commission and all the Central Universities should be interviewed on separate dates or in separate blocks on the same day on which general candidates are interviewed as provided in Government directives so that the interviewing body is aware of the need for judging the SC/ST candidates by relaxed standards.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 23 (Para No. 4.30)

The Committee note that the practice of including one SC/ST officer in all the Recruitment Boards/DPCs is not uniformly followed by all the Central Universities. They recommend that the practice of including one SC/ST officer of comparable status be followed uniformly by all the Central Universities.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 24 (Para No. 4.36)

The Committee note that barring a few universities none of the other universities maintain the 40-point roster for filling up vacancies reserved for SCs/STs through direct recruitment/promotions. In some of the universities 40-point roster is maintained for filling up reserved vacancies through promotion only and some other universities maintained such a roster for filling up vacancies through direct recruitment only. The Committee recommend that all the Central Universities should maintain 40-point rosters for filling up

vacancies reserved for SCs/STs through direct recruitment as well as through promotions.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the roommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Recommendation Sl. No. 25 (Para No. 4.45)

The Committee note that the Central Universities are not following the Government Orders regarding providing of relaxations to SC/ST employees in promotions in non-teaching categories. During the evidence, the Committee has been assured by the Secretary, UGC that a compilation containing all the Government Directives on the implementation of reservation policy will be brought out by them for the guidance of Central Universities which will inter-alia include the Government orders regarding giving of relaxations to SC/ST employees in promotions. The Committee feel that the preparation of compilation will take some time. They recommend that in the meantime a circular may be issued to all the Central Universities by the UGC giving details of the Government orders regarding giving of relaxations to SC/ST employees through promotions to bring an immediate halt to the injustice done to SC/ST employees of these universities.

Reply of the Government

The University Grants Commission have accepted the above recommendation and necessary circular as recommended by the Committee would be issued to the Central Universities

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1968;

Recommendation Sl. No. 28 (Pars No. 4.68)

The Committee note that there is a huge shortfall in filling up of the vacancies reserved for SC/ST employees through promotions in the UGC which has been attributed to the non-availability of eligible SC/ST candidates for promotion. According to the Secretary, University Grants Commission this is because of the gap of two years in implementing the reservation orders in direct recruitment i.e. in 1970 and in promotions i.e. in 1972. According to the

existing eligibility criteria an employee becomes eligible for promotion after putting in a regular service of five years. The Committee are of the opinion that without curtailing the eligible period in the case of SC/ST employees, the UGC will never be in a position to make up the shortfalls in the filling of the reserved vacancies through promotions. This becomes all the more necessary because of the gap of two years in the implementation of the reservation policy in direct recruitment and promotions. The Committee recommend that the matter may be reviewed and the eligibility criteria for promotion of employees be suitably lowered so that there is no shortfall in the filling of such vacancies. The Committee will like to be apprised of the decision taken in this regard.

Reply of the Government

The recommendation has been brought to the notice of the University Grants Commission for implementation

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 30 (Para No. 4.79)

The Committee note that in the case of non-teaching posts reserved for SCs/STs, the decision to dereserve such posts in case of non-availability SC/ST candidates is taken at the level of appointing authority which is the Executive Council of the University and is chaired by the Vice-Chancellor and in case of certain categories by the Registrar. The Committee feel that when the Executive Council is chaired by the Vice-Chancellor it is quite appropriate that the dereservation decision is taken by it, the Vice-Chancellor being the Chief Executive of the University. However, in cases where the Executive Council is chaired by an officer other than the Vice-Chancellor, the decision to dereserve posts reserved for SC/ST would always be put up to the Vice-Chancellor and his orders taken thereon.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-0-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 31 (Para No. 4.85)

The Committee note that the percentage of SC/ST employees in the services of the University Grants Commission in all the categories is too low as compared to the quota fixed for them in the Government Directives. During the evidence, the Committee were informed that the entry point for the staff to join the services of the UGC was Category C i.e. as LDCs. Thereafter the appointments to Category 'B' and 'A' are made through promotions. As the staff Selection Commission has not been able to recommend requisite number of LDCs to the Commission for appointments the shortfall in posts reserved for SCs/STs is automatic in all the categories because whenever there are posts available in Category 'A' and 'B' the SC/ST employees are not available in feeder cadres for promotion according to eligibility criteria laid down. However, the Secretary, UGC has assured the Committee that the UGC will make a request to staff Selection Commission to hold a special recruitment of staff confined to SCs/STs only for the University Grants Commission. The Committee will await the outcome of the efforts made by the UGC to hold special recruitment of SCs/STs to wipe out the backlog in the reserved vacancies.

Reply of the Government

The University Grants Commission have requested the Staff Selection Commission to hold a special test on behalf of the Commission for recruitment of SC/ST candidates.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1968]

Recommendation Sl. No. 32 (Para No. 4.97)

The Committee note that there are huge shortfalls in filling up the vacancies reserved for SCs/STs in all the Central Universities and no special recruitments have been made by any of these Universities to clear it except a solitary instance where the Hyderabad University held a special recruitment for SCs/STs to clear a backlog of 20 vacancies in the non-teaching staff. The Shortfall has been attributed to non-availability of suitable persons belonging to SCs/STs. The Committee recommend that the Central Universities should hold special recruitment to clear the backlog in the vacancies reserved for SCs/STs both in teaching and non-teaching categories as assured by the Special Secretary, Ministry of Human Resource Development during the evidence.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 33 (Para No. 4.98)

The Committee have been informed that the backlog in the vacancies reserved for STs in the Pondicherry University could not be cleared because there are no STs in Union Territory of Pondicherry. The Committee recommend that the Pondicherry University being a Central University should recruit STs from other parts of the country like Lakshadweep which are predominantly in-habited by STs.

Reply of the Government

The recommendation has been accepted and the Vice-Chancellor, Pondicherry University, has been advised to take necessary action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 34 (Para No 5.5)

The Committee note that in some of the Central Universities there is no mechanism for the redressal of the grievances of the SC|ST employees which in their opinion is detrimental to the interests of the employees belonging to these communities. The Committee recommend that this work may be assigned to the SC|ST Cells set up in the Universities so that the grievances of the SC|ST employees are attended to promptly as assured by the Secretary, University Grants Commission during the evidence.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 35 (Para No. 5,8)

The Committee note that barring the Banaras Hindu University, Hyderabad University and Jawaharlal Nehru University, no other

Central University has provided reservations for SC|ST employees in the allotment of residential accommodation. The Committee recommend that reservation for SC|ST employees in allotment of accommodation should be provided by all the Central Universities as per Government instructions as assured by the Secretary, UGC during the evidence.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Si. No. 37 (Para No. 6.9)

The Committee note that relaxations have been provided to SC! ST students in the admissions to various courses in the Jaweharlal Nehru University. However, they have been informed that if an SC/ST member is not available in the faculty to which the admissions are made then members of the faculty other than SCs|STs are included in the Interview Board. The Committee are not convinced by the argument that inclusion of an SC|ST member from other faculties is a reflection on the members of the faculty. The Committee recommend that in such circumstances an SC|ST member from a faculty other than the one to which admissions are to be made may invariably be included in the Interview Board if for nothing else atleast to ensure that the SC|ST students seeking admission in the University are evaluated on the basis of relaxed standards.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to implement the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1983]

Recommendation Sl. No. 38 (Para No. 6.15)

The Committee note that ten per cent concession in the qualifying examination is given to the SC|ST students seeking admissions in medical courses in the Delhi University as per the relaxations provided by the Medical Council of India. In other technical courses a relaxation of 5 per cent is given in the qualifying examination. However, the Committee have been informed that in the year 1965-65, 53 seats, in the year 1966-67, 66 seats and in the year 1967-88, 59

seats reserved for SCs/STs were de-reserved because of the peeculiar admission practice that if the requisite number of SC|ST candidates is not available by the last date fixed by the University for admission to each course, the remaining seats are de-reserved and filled from general category. In the opinion of the Committee this peculiar procedure may not be in the knowledge of SC|ST candidates seeking admission to these courses and the seats reserved for them might have been de-reserved by default. It is possible that on the last day fixed for admissions, the SC ST candidates may not be approaching the concerned institutes colleges. The Committee recommend that this procedure needs a change either by extension of the time for admissions in the case of SC|ST students or by issuing an advertisement in all the national and local newspapers making the position clear to the SC|ST candidates that it is in their interest to check with concerned institutes colleges whether they have been given admission or not on the last date fixed for admissions so that the chances of de-reservation of the reserved seats are minimised.

Reply of the Government

Delhi University has been requested to take necessary action as recommended by the Committee.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 39 (Para No. 6.20)

The Committee note that the well established practice of central registration for SC|ST students seeking admissions in various courses in the Delhi University Colleges has been changed since 1987 and the students belonging to these communities are now required to apply individual colleges. The Committee find proved to be very much in convenient and cumbersome for SC|ST students who have to run from pillar to post to seek admission in the University colleges. The Committee are not convinced by the plea of the authorities of the Delhi University that the switchover to the new procedure was to enable the SC|ST candidates to get admissions in the colleges of their choice. In the opinion of the Committee the problem can easily be solved by taking the preferences for colleges from the SC|ST students while centrally registering them and thereafter they can be nominated to colleges according to their preference. The Committee recommend that the Delhi University should revert to the practice followed prior to 1987 for centrally registering SC|ST candidates for admission to various courses in the Delhi University colleges.

Reply of the Government

The recommendation has been accepted and the Vice-Chancellor, Delhi University has been advised to take necessary action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 41 (Para No. 6.27)

The Committee note that for the admissions for 1987-88 the Hyderabad University issued a special advertisement giving details of the number of seats reserved for SC|ST students and the concessions and relaxations available to them which helped the University to improve the percentage of SC|ST students in the admissions. To a suggestion of the Committee that such advertisements should also be issued by the other Central Universities, the Special Secretary, Ministry of Human Resource Development assured the Committee that the suggestion will be placed before the Vice-Chancellors Committee. The Committee recommend that instead of placing the matter before the Vice-Chancellors Committee it will be better if the UGC issued directions to all the Central Universities to make such advertisements in the newspapers which will go a long way to fill the seats reserved for SCs|STs in admissions.

Reply of the Government

The recommendation has been accepted and the Central Universities have been advised to take necessary action for the implementation of the recommendation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COM-MITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT REPLIES

Recommendation Sl. No. 1 (Para No. 1.18)

The Committee with deep regret and dismay note that at present no member of UGC, and none of the Vice-Chancellors of Central Universities and barring a few Universities like JNU and Hyderabad University, no member on the decision making bodies of other universities belongs to Scheduled Castes or Scheduled Tribes. The reason appears to be too narrow and legalistic view of the Ministry of Human Resource Development. The Ministry's contention that in absence of provisions in the relevant Acts 'they can do nothing in the matter' is not at all appealing to the Committee.

Granting that there are no statutory provisions that persons belonging to Scheduled Castes/Scheduled Tribes should be appointed on the UGC and the decision making bodies of the Central Universities and as Vice-Chancellors, the Committee do not appreciate the helplessness and indifference of the Ministry in not giving informal advice in these matters to the concerned authorities. It is all the more regrettable that the Ministry should look up to the Committee for making a recommendation in this regard. Had the Ministry been alive to the welfare of the SCs/STs, nothing could have stopped them from issuing the guidelines to the UGC and the Central Universities.

In the opinion of the Committee when without any statutory compulsion the JNU and Hyderabad University can find on their own suitable SC/ST persons to serve on the Executive Council, nothing should have prevented the other Central Universities to follow suit.

The Committee recommend that without diluting the autonomy of the Central Universities in the field of academics and the suitability standards regarding educational qualification, experience etc., the Ministry should frame guidelines to advise the University Grants Commission and the Central Universities that where SC/ST

persons of comparable status and standard are available, they should be appointed on the UGC, the decision making bodies of the Central Universities and as Vice-Chancellors, rather they should be preferred which will be truly in harmony with the spirit of the Constitutional provisions for the welfare of SCs/STs. The Committee will like to be apprised of the guidelines issued by the Ministry in this regard.

Reply of the Government

The observations of the Committee regarding appointment of persons belonging to Scheduled Castes and Scheduled Tribes on the UGC and the decision-making bodies of the Central Universities, and as Vice-Chancellors have been noted and the following decisions have been taken in respect of each category of appointments:—

- (i) The recommendation of the Committee would be kept in view while making appointment of Chairman, Vice-Chairman and other members of the University Grants Commission in future.
- (ii) The Vice-Chancellors of Central Universities (excepting Aligarh Muslim University) are appointed by the Visitor from a panel of names recommended by a Committee constituted in accordance with the respective Statutes. In the case of Aligarh Muslim University, the panel is recommended by the Court on the recommendations of the Executive Council. The recommendations of the Committee would be brought to the notice of the committees constituted to recommend panels of names for appointment of Vice-Chancellors.
- (iii) Majority of the members on the decision-making bodies of the Central Universities are either appointed in their capacity or they represent interests ex-officio non-teaching staff, students alumni etc. few members are, however, nominated on the the Executive Council, etc., by the Visitor and the Vice-Chancellor. The recommendations of the Committee would be kept in view in future while making Visitors' nominations on the decision-making bodies of the Cen-The Vice-Chancellors have also been tral Universities. advised to keep in view the recommendations of the Committee while appointing their nominees.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 11 (Para No. 3.27)

The Secretary, University Grants Commission has informed the Committee that in the data collected by them for monitoring the implementation of the reservation orders although the provisions as per reservation policies are reflected in almost all cases yet there are some variations and to make them uniform UGC intend to take the assistance of the Union Government and through them of the State Governments and to impress upon them not to have variations and for study as to why such variations exist. The Committee recommend that the matter may be taken up with the Union Government and through them with the State Governments to eliminate the variations in the reservations for SCs/STs in the universites and colleges immediately. The Committee will like to be apprised of the steps taken by the Ministry of Human Resource Development in this regard.

Reply of the Government

The Central Government/University Grants Commission guidelines regarding reservation for Scheduled Castes|Scheduled Tribes candidates have already been circulated to the State Education Secretaries and State Universities by the UGC. However. universities established under the Acts of State Legislatures follow the reservation policy of the State Government who are also primarily responsible for the implmentation of the reservation policy in those institutions. The percentage of seats reserved for SC and ST is fixed by the State Governments on the basis of their population in the State. In August, 1988 the Minister for Human Resource Development has written to all the Chief Ministers and Governors of State and Lt. Governors of Union Territories requesting them to issue necessary instructions to the Vice-Chancellors of the Universities in their respective State/Union Territory to ensure admission of SC/ST students to the extent of the quotas reserved for them in all the institutions, including the reputed ones.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 18 (Para No. 4.15)

The Committee note that at present there is no comprehensive compilation of the Government orders on the contents and implementation of the reservation policy, the concessions/relaxations available to the SCs|STs in recruitments|promotions etc. in Central Universities. The Committee recommend that such a publication

on the lines of the one brought out by the Bureau of Public Enterprises should be brought out by the Ministry of Human Resource Development/UGC for the guidance of Central Universities so that the concerned authorities know what steps they have to take at various stages to comply with the extent orders as assured by the representative of the Ministry during evidence.

Reply of the Government

The University Grants Commission has appointed a Committee for consolidation/compilation of Government/UGC orders/guide-lines regarding reservation for SCs/STs in recruitment, promotion, etc.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 26 (Para No. 455)

The Committee note that at present the Central Universities are finding it difficult to fill the reserved posts of Lecturers as well as seats reserved in admissions to various courses in Central Universities because suitable candidates with requisite qualifications are not available from amongst these communities. The Committee recommend that suitable incentives in the form of scholarships of higher amounts should be provided to the SC/ST students right from secondary stage to attract them to the academics and to keep them in the line of learning instead of providing further relaxations in qualifications etc. In the opinion of the Committee such incentives have to be so high and attractive as to lure the SC/ST students into academics in the real sense.

Reply of the Government

The recommendation has been brought to the notice of the Ministry of Welfare and the University Grants Commission for necessary action. The Commission have decided to set up a Committee to consider the recommendation.

[Ministry of Human Resource Development (Department of Education) (.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Recommendation Sl. No. 27 (Para No. 4.61)

The Committee note that the Indira Gandhi National Open University has not yet framed the rules providing for reservations for

SCs/STs in promotions as the University came into being recently. During the evidence, the Committee have been assured by the Representative of the University that at the opportune time when promotions become due rules for reservations in promotions will be framed by the University and while framing the rules the guidelines issued by the UGC will be followed. Incidentally the witness also informed the Committee that at the time of the framing of the rules the University will be able to determine the percentage of posts to be reserved for SCs/STs in promotions. The Committee do not agree with this assertion of the representative of the Indira Gandhi National Open University. In the opinion of the Committee it is not open to any authority to dilute the Government orders in regard to reservation policy. The Committee recommend while framing rules for promotions, the Indira Gandhi National Open University should scrupulously follow the Government directives in this regard.

Reply of the Government

The recommendation has been brought to the notice of the Vice-Chancellor, Indira Gandhi National Open University, for implementation.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U.5 dt. 27th Sept., 1988.]

Recommendation Sl. No. 40 (Para No. 6.26)

The Committee note that even when the number of SC/ST applicants for admission is less than the number of seats reserved for them, a written entrance examination for them is held by some of the Central Universities. The Committee recommend that in a situation where the number of SC/ST applicants is less than the number of seats reserved for them, there is hardly any need to hold any written test for admission of the candidates belonging to these communities in any university.

Reply of the Government

The matter was considered by the Committee of Vice-Chancellors of the Central Universities and later on by the Standing Committee of the University Grants Commission on the Welfare of SCs/STs in Indian Universities. The recommendations made by both these Committees were finally considered by the University Grants Commission in its meeting held on 28th June, 1988. The Commission is of the view that the written test be treated as a prerequisite for admission of students to various courses wherever such tests are prescribed. However, necessary relaxation in cut-off level should be provided for admission of SC/ST candidates as per prescribed quota. The Department of Education endorse the views of the University Grants Commission. The Vice-Chancellors of the Central Universities have been advised accordingly.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1968]

CHAPTER IV

RECOMMENDATION/OBSERVATION IN RESPECT OF WHICH REPLY OF THE GOVERNMENT HAS NOT BEEN ACCEPTED BY THE COMMITTEE AND REQUIRE REITERATION

Recommendation Sl. No. 29 (Para No. 4.75)

The Committee regret to note that based on a resolution of the UGC adopted in 1975 the practice of carry forward of posts reserved for SCs/STs in the category of lecturers has not been followed in the Central Universities, on the plea that the teaching post may not remain vacant for long period. In the Committee's opinion carry forward of posts does not mean non-filling of such posts. It simply means that if an SC/ST candidate is not available in a particular recruitment the post may be filled by a general category candidate and in subsequent years the efforts should be made to fill up the carry forward vacancy along with other vacancies that may arise. The enormity of the injustice done to SCs/STs in the absence of the practice of carry forward of reserved posts can be gauged by the fact that out of 220 lecturers appointed in the Banaras Hindu University during the years 1984, 1985 and 1986 none belonged to SCs/ STs. During the evidence when suggested that the matter required a fresh look by the University Grants Commission, the Secretary to the Commission submitted that the matter would be placed before the Advisory Committee on the SC/ST welfare. After receiving its recommendations the matter will again be placed before Committee of the Central Universities Vice-Chancellors. Based on the final outcome of these deliberations the matter will be reviewed by Government. The Committee consider this process as a protracted and time consuming one. They recommend that the practice of carry forward of posts reserved for SCs/STs in the category of lecturers should be introduced in all the Central Universities immediately as provided in the Government directives on the subject sothat candidates belonging to SCs/STs get their due in appointments: to the cadre of lecturers in the Central Universities.

Reply of the Government

The matter was considered by the Committee of Vice-Chancellors of the Central Universities and later on by the Standing Committee of the University Grants Commission on the Welfare of SCs/

STs in Indian Universities. The recommendations made by both these Committees were finally considered by the University Grants Commission in its meeting held on 28th June, 1988. The Commission was of the view that the academic programmes in the universities would suffer if the practice of carry-forward of posts reserved for SCs/STs in the category of lecturers is introduced in the Central Universities. The Commission did not, therefore, agree with the recommendation made by the Parliamentary Committee in this regard. The Department of Education endorse the views of the University Grants Commission.

[Ministry of Human Resource Development: (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Comments of the Committee

The Committee are not satisfied with the reply of the Government that the academic programmes in the universities would suffer if the practice of carry forward of posts reserved for SCs/STs in the category of lecturers is introduced in the Central Universities. The Committee, therefore, reiterate their earlier recommendation that the practice of carry forward of vacancies reserved for SCs/STs in the category of lecturers be introduced in all the Central Universities.

CHAPTER V

RECOMMENDATIONS/OBSERVATIONS ON WHICH FINAL REPLY OF GOVERNMENT HAVE NOT BEEN RECEIVED

Recommendation Sl. No. 3 (Para No. 2.10)

The Committee have been informed that the guidelines providing for reservations for SCs/STs were placed before the Academic Council of Aligarh Muslim University who deferred their decision in the matter because of the impending report of a Special Committee constituted to decide the question of providing of reservations for Muslims in the University. In this connection, the Commttee would like to draw the attention of the Aligarh Muslim University Authorities that according to the secular scheme of the Constitution there cannot be any reservations in the Central Universities on the communal lines. This view has also been upheld by the Supreme Court. They recommend that while presenting their viewpoint to the special Committee, the University Authorities should bring all these factors to their notice. Meanwhile, the Committee recommend that the University Authorities may again approach the Academic Council for adoption of the UGC guidelines regarding reservations for SCs/STs in the University Services. The Committee will like to be apprised of the decision of the Academic Council of the University in this regard.

Reply of the Government

The recommendation has been brought to the notice of the Vice-Chancellor, Aligarh Muslim University. It has been intimated by the University that the recommendation of the Committee for adoption of the UGC guidelines regarding reservation for SC/ST in the University services would be placed before the Academic Council at its next meeting.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Comments of the Committee

The Committee may be apprised of the decision of the Academic Council of the Aligarh Muslim University in this regard.

Recommendation Sl. No. 5 (Para No. 3.8) Recommendation Sl. No. 7 (Para No. 3.10)

The Committee note that the Cell set up in the Bureau of University and Higher Education in the Department of Education in January 1977 to maintain the liaison with the University Grants Commission and to oversee the implementation of Union Government's policy of reservation for SCs/STs in the matter of admissions and appointments in the Universities and Colleges is at present manned by a Section Officer and a Steno attached to him. Keeping in view the enormity of the Work entrusted to the Cell, the Committee recommend that the staff strength of the Cell should be suitably augmented to enable it to discharge its functions efficiently and promptly.

The Committee note that the Cell has been entrusted with work other than to monitor the implementation of the reservations for SCs/STs in services and admissions in Central Universities. In the Committee's view the additional work done by the staff of the Cell is at the cost of the monitoring of implementation of the reservation policy. They recommend that the Cell should not be entrusted with any work other than the implementation of the reservation policy.

Reply of the Government

The recommendation of the Committee for augmenting the staff strength of SC/ST Cell and transferring from it the work other than the implementation of the reservation policy would involve creation of additional posts and redistribution of work in the Bureau of University and Higher Education. A systematic study is proposed to be carried out to assess the additional staff requirement and to reorganise the Cell for effective discharge of the duties and responsibilities assigned to it.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U.5 dt. 27th Sept. 1988]

Comments of the Committee

The Committee will like to be apprised of the outcome of the systematic study proposed to be carried out to assess the additional staff requirement and to recognise the Cell for effective discharge of the duties and responsibilities assigned to it.

Recommendation Sl. No. 12 (Para No. 3.28)

The Committee note that on the advice of its Cells located in the universities and colleges affiliated thereto, the UGC continued a separate programme of providing fellowships for M.Phil and Ph.D. programmes to SC/ST candidates. During the years 1984, 1985 and 1986 in the tests conducted by the UGC for the award of fellowships for M.Phil and Ph.D programmes the percentage of SC/ST candidates was too low with the result that there was a backlog in filling the seats reserved for SCs/STs.

Subsequently, in the year 1986-87 the UGC reserved 150 fellow-ships for SCs/STs and against these 170 fellowships were awarded to SC/ST candidates. This in the opinion of the Committee is a positive step. The Committee recommend that the process started in 1986-87 of reserving a specified number of seats for SCs|STs in the award of fellowships should be made a regular feature. However, the number of fellowships reserved for SCs/STs, in the opinion of the Committee, requires to be reviewed for an upward revision. The Committee will await the outcome of the review and the seats reserved for SCs/STs in the award of fellowships during the year 1987-88.

Reply of the Government

The UGC has decided to refer the recommendation to its Standing Committee for consideration.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept., 1988]

Comments of the Committee

The Committee may be apprised of the final decision taken in this regard by the University Grants Commission.

Recommendation Sl. No. 16 (Para No. 4.10)

The Committee note that at present all the Central Universities do not have a uniformity in the recruitment rules/promotions but the UGC has appointed a Committee to rationalise the system and to arrive at a uniform pattern of recruitment rules/promotions. the Committee recommend that the UGC should evolve as early as possible a uniform pattern of reservations. In recruitments and promotions for all the Central Universities keeping in view the recommendations of the Committee appointed by UGC and the Government orders thereon and necessary guidelines be issued to all the Central Universities to strictly follow those.

Reply of the Government

The University Grants Commission has set up a Committee to consider the question of uniform recruitment/promotion rules in

the Central Universities. The report of the Committee is awaited.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U-5 dt. 27th Sept. 1988]

Comments of the Committee

The Committee may be intimated of the final decision taken regarding uniform recruitment/promotion rules in the Central Universities

Recommendation Sl No. 36 (Para No. 6.4)

The Committee note that their earlier recommendation made in 1982-83 recommending 15 per cent reservation for Scheduled Castes students and 7-1|2 per cent for Scheduled Tribe students in admission to all courses has not been implemented by the Aligarh Muslim University so far. During the evidence the Vice-Chancellor of the University informed the Committee that the recommendation will be considered by the Academic Council of the University alongwith the report to be submitted by a Special Committee going into the question of making reservation for Muslim students in admissions. The Committee feel that there is no common factor between the reservation for Scheduled Castes/Scheduled Tribestudents and reservation for the Muslim students as the former are provided as a sequal to the Constitutional provisions regarding the Welfare of Scheduled Castes and Scheduled Tribes. The Committee recommend that the question of providing reservation SC/ST students in admissions to all courses should be delinked from the question of providing reservations for Muslim students and may be placed before the Academic Council of the University immediately for adoption.

Reply of the Government

The recommendation of the Parliamentary Committee was brought to the notice of the University to expedite decision of the adoption of Government/UGC guidelines for reservation for SC'ST candidates. It has been intimated by the University that the Committee appointed by the Court to examine the resolution moved by some members of the Court for reservation in admission to various courses of the University for candidates belonging to Muslim community has finalised its report. The report of the

aforesaid Committee alongwith recommendation of the Parliamentary Committee would be placed before the Court for consideration.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U.5 dt. 27th Sept., 1988.]

Comments of the Committee

The Committee may be intimated about the final decision taken by Academic Council of the Aligarh Muslim University regarding reservation of posts seats for SCs STs as per Constitutional provisions in this regard.

Recommendation Sl. No. 42 (Para No. 6.32)

The Committee note that in Aligarh Muslim University during the admission in 1986, 46 SC/ST students were admitted and during the year 1987, 64 students belonging to these categories were admitted. In the opinion of the Committee there might have been more SCs/STs admitted in the University during the earlier years who may still be on the rolls. However, they have been informed that out of 8351 students allotted hostel accommodation, the number of SCs is 33 only and there is no student allotted hostel accommodation from amongst the ST students. This meagre number of SC students allotted hostel accommodation raises a doubt in the mind of the Committee about the assertion of the Vice-Chancellors of the University that "hostel accommodation is given to whatever category he belongs who wants hostel accommodation." The Committee recommend that the Aligarh Muslim University should also fall in line with the other Central Universities and make a reservation of 15 per cent for SC students and 7½ per cent for ST students in allotment of hostel accommodation. If after giving the hostel accommodation to SC/ST students as per reservation quota there are any surplus seats which remain unfilled then these may be allotted to students belonging to general category.

Reply of the Government

The recommendation of the Parliamentary Committee was brought to the notice of the university authorities. It has been initimated by the University, that the recommendation of the Parlia-

mentary Committee for adoption of the UGC guidelines regarding reservation for SC/ST in allotment of hostel accommodation, would be placed before the Academic Council at its next meeting.

[Ministry of Human Resource Development (Department of Education) O.M. No. 7-4/88-U.5 dt. 27th Sept., 1988.]

Comments of the Committee

The Committee will like to be apprised of the decision taken by the Academic Council in the matter.

NEW DELHI

November 7, 1988 Kartika 16,1910(Saka) ARVIND NETAM

Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

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APPENDIX

(Vide Para 4 of the Introduction)

•	Analysis of the Action Taken by the Government on the recommendations co in the Thirty-Eighth Report of the Committee	ontained
1.	Total number of recommendations	42
2.	Recommendations which have been accepted by Government (Vide recommendations at Sl. Nos. 2, 4, 6, 8, 9, 10, 13, 14, 15, 17, 19, 20, 21, 22, 23, 24, 25, 28, 30, 31, 32, 33, 34, 35, 37, 38, 39, 41)	
	Number	28
	Percentage to total	66.67%
3.	Recommendations which the Committee do not desire to pursue in view of Government replies (Vide recommendations at Sl. Nos. 1, 11, 18, 26, 27, 40)	
	Number	6
	Percentage to total	14.29%
4.	Recommendation in respect of which final reply of Government has not been accepted by the Committee and which requires reiteration (Vide recommendation at Sl. No. 29)	
	Number	1
	Percentage to total	2.38

5. Recommendations in respect of which final replies have not been received (Vide recommendations at Si. Nos. 3, 5, 7, 12, 16, 36, 42)

. 7

16.66%

Number

Percentage to Total .